

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 728 of 2019

IN THE MATTER OF:

Pacific World Shipping PTE Ltd.

...Appellant

Vs

Dadi Impex Pvt. Ltd.
Through Promoters
Anand Prakash Choudhari and
Mrs. Manju Choudhari & Ors.

....Respondents

Present:

For Appellant: Mr. Rudraswar Singh and Mr. Ankur Kashyap,
Advocates

For Respondents: Mr. Raghav Shankar, Mr. R. Sudhinder and Ms.
Ekta Bhasin, Advocates for Respondent No. 1
Ms. Ershiya and Ms. Shreya Singh, Advocates

ORDER

13.01.2020 This matter has been wrongly shown in List today before Division Bench of two of us. It is Part Heard Bench matter of the three of us. As such, it is taken up by the Full Bench.

Learned Counsel for Resolution Professional agrees to share the Resolution Plan approved by the Adjudicating Authority with the learned Counsel for the Appellant. The Resolution Plan may be shared.

This appeal may not be treated as 'Part Heard'.

List the Appeal 'For Admission (After Notice)' on **24th January, 2020.** `

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)